## URE-ROUTING OF ASSAM MAIL VIA SAHIBGANJ—KIUL LOOP LINE

438. SHRI J. P. YADAV: Will the Minister of RAILWAYS be pleased to state the time by when the Assam Mail will be re-routed *via* Sahibganj-Kiul loop line?]

रेल मंत्रालय में उपमंत्रों (श्री मूहम्मद शफी कुरेशी): यह वितिश्चय किया गया है कि श्रसम मेल को साहित्रगंज लूप और फरक्का के ब्रिधिक लम्बे मार्ग से न चलाया जाये।

t[THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): It has been decided not to divert Assam Mail by the longer route *via* Sahibganj Loop and Farakka.]

## ALLOTMENT OF BOOKSTALLS ATRAILWAY STATIONS TO EDUCATEDUNEMPLOYED

- 439. SHRI SITARAM JAIPURIA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether there is any proposal under Government's consideration to allot book stalls on railway stations to cooperatives of educated unemployed; and
- (b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) It has been decided that Registered Cooperative Societies of educated unemployed young-men should be allotted book stalls subject to fulfilling the prescribed conditions, at stations on which no bookstalls exist at present but where bookstalls may be considered necessary and also at new stations which may be opened in future.

- (b) All Cooperative Societies which interalia fulfil the following conditions will be considered for the award of bookstall contracts:
  - fr; ] English translation.

- (i) The Society should be registered with the Registrar of the Cooperative Societies concerned:
- (ii) Each member of the Society must be a graduate;
- (iii) The members should be between 18 and 30 years of age;
- (iv) AH members of the Society should be unemployed; and
- (v) All work connected with the management of the bookstall including •rain side vending should be done by •members of the Society themselves.

440. [Transferred to the \5th May, >73j

## NATIONAL RUBBERMANUFACTURERS LIMITED,CALCUTTA

- 441. SHRI BHUPESH GUPTA: Will the Minister of LAW, JUSTICE AND COM PANY AFFAIRS be pleased to state:
- (a) whether it is a fact that Government made a probe into the affairs of National Rubber Manufacturers Limited, Calcutta in 1972; and
  - (b) if so, the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) and (b) Books of account of National Rubber Manufacturers Limited, Calcutta were inspected under section 209(4) of the Companies Act, 1956, during 1971-72. After inspection, a notice was served on the company to show cause as to why a special audit of its accounts should not be made under Section 233A of the Companies Act, 1956. The company has furnished clarifications. Meanwhile, it has been observed that National Rubber Manufacturers Ltd. had entered into transactions in regard to sale and purchase of raw materials with another company. Inspection of the books of accoun\* of this company has been ordered and the report is awaited.